

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00733/2014 Decided on: 27.08.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Yash Pal son of Sh. Asa Ram, aged 59 years, working as Junior Telecom Officer (Group) Main Telephone Exchange, Karnal under General Manager Telecom District Karnal, Haryana.

.....**Applicant**
Versus

1. Bharat Sanchar Nigam Limited, Janpath, New Delhi through its Chairman-cum-Managing Director.
2. Director (HR) Bharat Sanchar Nigam Limited, Bharat Sanchar Bhawan, Janpath, New Delhi.
3. Chief General Manager, Telecom, Haryana Telecom Circle, Bharat Sanchar Nigam Limited, Ambala Haryana.
4. General Manager Telecom, Distt, BSNL Sector 8, Karnal, Haryana.

.....**Respondents**

Present: Ms. Arti, counsel for the applicant

Order (Oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. By way of the present O.A., the applicant has sought issuance of a direction to the Disciplinary Authority to pass a

final order on the Inquiry report submitted by the Inquiry Officer on 18.03.2014 on account of a charge sheet dated 28.06.2013.

2. Learned counsel for the applicant submits that the Inquiry Officer has submitted the Inquiry report on 18.03.2014 but the respondents have not proceeded further in the matter till date. He submits that the applicant is to retire on 31.03.2015, therefore, the respondents may be directed to conclude the proceedings within a time-bound manner.
3. In view of the limited prayer of the applicant to issue directions to the respondents to conclude the departmental proceedings which otherwise is the duty of the respondents to do so, there is no need to issue notice to the respondents and call for their reply.
4. Accordingly, the O.A. is disposed of, with a direction to the respondents to take further action and pass appropriate orders on the Inquiry Report submitted by the Inquiry Officer, in accordance with law within a period of three months from the date of receipt of copy of the order. A copy of the order so passed by the respondents shall be communicated to the applicant or they may communicate the

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valid reasons, if any, for not proceeding with the matter, if they have decided in that context.

5. Disposed of accordingly.

Uday Kumar Varma
(UDAY KUMAR VARMA)
MEMBER (A)

Sanjeev Kaushik
(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh

Dated: 27.08.2014.

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